

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3295/2024

[Arising out of impugned final judgment and order dated 19-12-2023 in RFA No. 1381/2014 passed by the High Court of Karnataka at Bengaluru]

K. VENKATASWAMY & ORS.

Petitioner(s)

VERSUS

GOWRAMMA & ANR.

Respondent(s)

Date : 17-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Mr. Pratul Pratap Singh, Adv.
Ms. Maryam Junaid, Adv.

For Respondent(s) : Mr. N. Sai Vinod, AOR
Ms. Kanu Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed
order.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file)